CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. 0A 475 of 96

Present: Hon'ble Mr.Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr.M.S.Mukherjee, Administrative Member

H. B. BANTLEMAN

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.Mustaphi, counsel Mr.S.Sen, counsel

For the mespondents: Ms.U.Sanyal, counsel

He rd on : 18.12.96

Order On ; 18.12.96

M. S. Mukhorin /AM) OR DER MIKITHETIOPHOLITE.

Heard Mr.S. Mustaphi, counsel leading Mr.S. Sen, counsel for the petitioner and Ms.U.Sanyal, counsel for the respondents. Mr. Mustaphi submits that no reply has been filed by the respondents. He prays that at least 50% of gratuity be released on the ground that the applicant has retired on 1992. Ms.Sanyal submits that she could not file reply and she has no instruction also. On hearing the counsel, for the petitioner we find that the DA Proceeding was initiated against the petitioner by issuing the charge sheet on 27.2.92 and Enquiry Officer has submitted repeatedly that the petit ioner is exonerated from all charges. Since then no progress in the Disciplinary Proceeding is known to the petitioner. His representation for early conclusion of enquiry has brought no result. In the circumstances we dispose of the application at this stage with the order that appropriate authority under relevant Railway Pension Rules shall finally dispose of the Disciplinary Proceeding within 4 months of the date of communication of the order if not already done rallowing which the petitioner deemed to be exonerated from all charges with all consequential benefits We make no order as to costs.

MEMBER (A)

VICE_CHAIRMAN